

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 67/MP/2021  
Along with I.A. 84/IA/2021**

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.

Date of Hearing : 13.12.2023

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : Sprng Vayu Vidyut Private Limited (SVVPL) & Anr

Respondent : Power Grid Corporation of India (PGCIL) & Ors.

Parties present : Shri Deep Rao, Advocate, SVVPL  
Shri Arjun Agrawal, Advocate, SVVPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Priyansi Jadia, CTUIL  
Ms. Kavya Bhardwaj, CTUIL

**Record of Proceedings**

The instant petition is filed by the Petitioners for approval to surrender Stage-II Connectivity granted to the Petitioners and relinquishment of Long Term Access (LTA) granted on existing inter-State Transmission System (ISTS) to Petitioner No. 1 by CTUIL, without any adverse financial consequences or liability.



2. Learned counsel for the Petitioners submitted that pursuant to the liberty granted by the Commission to file the amended petition, the Petitioner has filed the amended petition by way of IA No. 84/IA/2023.
3. Learned counsel appearing on behalf of the Respondent, CTUIL sought 4 weeks' time to file a reply to the IA No. 84/IA/2023 filed by the Petitioner and the same was allowed by the Commission.
4. The Commission directed the Respondents to file their replies, by 15.1.2024, with an advance copy to the Petitioners, who may file their rejoinder, if any, by 29.1.2024. The Commission further directed the parties to comply with the timeline given and observed that no extension of time will be granted further in this regard.
5. The matter will be listed for further hearing on 16.2.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

